

ITEM NO.1501
(For Judgment)

COURT NO.7

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.9107/2012

SANAND PROPERTIES P.LTD.

Appellant(s)

VERSUS

JT.COMMR.OF I.T . RANGE 6 AND ORS.

Respondent(s)

[HEARD BY : HON. J.B. PARDIWALA AND HON. K.V. VISWANATHAN, JJ.]

WITH

C.A. No. 744/2013 (III)

C.A. No. 19487/2017 (III)

Date : 12-05-2026 These appeals were called on for pronouncement of Judgment today.

For Appellant(s) : Mrs. Anil Katiyar, AOR

Ms. Manisha T Karia, Sr. Adv.
Ms. Anita Bafna, AOR
Ms. Shreya Gupta, Adv.
Ms. Ananya Arora, Adv.
Mr. Deepin Sahni, Adv.
Mr. Vishal Navale, Adv.
Mr. Varun Khetwani, Adv.

For Respondent(s) :

Ms. Manisha T Karia, Sr. Adv.
Ms. Shreya Gupta, Adv.
Ms. Ananya Arora, Adv.
Mr. Vishal Navale, Adv.
Mr. Varun Khetwani, Adv.
Ms. Anita Bafna, AOR
Mr. Deepin Deepak Sahni, Adv.

Mr. Raghavendra P.shankar, A.S.G.
Miss Madhulika Upadhyay, AOR
Mr. Karan Lahiri, Adv.
Mr. Navanjay Mahapatra, Adv.
Mr. Sarthak Karol, Adv.
Mr. Sudarshan Lamba, AOR

Ms. Manisha T. Karia, Sr. Adv.
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Mr. Vishal Navale, Adv.

Ms. Shreya Gupta, Adv.
Ms. Ananya Arora, Adv.
Mr. Varun Khetwani, Adv.

1. Hon'ble Mr. Justice J.B. Pardiwala pronounced the Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice K.V. Viswanathan.
2. While Civil Appeal No.9107/2012 is dismissed, Civil Appeal Nos.744/2013 and Civil Appeal No.19487/2017 are allowed ,in terms of the signed Reportable Judgment.
3. Pending application(s), if any, shall stand disposed of.

(VISHAL ANAND)
DEPUTY REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file)